



**HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR**

S.B. Civil Writ Petition No. 9116/2026
CNR: RJHC020474762026 | URN: CW / 20217U / 2026

Avinash Agarwal

-----Petitioner

Versus

Union of India & Ors.

-----Respondents



For Petitioner(s) : Ms. Anushree Agarwal
For Respondent(s) : Mr. Amit Kuri
Mr. Dharma Ram
Mr. Rakesh Choudhary

HON'BLE MR. JUSTICE ANAND SHARMA
Order

05/08/2026

Learned counsel appearing for Union of India (Railways) prays for time to file reply to the writ petition.

Learned counsel for the petitioner submits that the petitioner owes to his credit registered lease deed dated 26.10.2015 issued by the Jaipur Development Authority for commercial purposes and in eastern side of the plot road measuring 200 ft. has been shown, however, without following due process of law, respondent-Railways has started raising construction of boundary wall which may close the right to access of the petitioner to the road shown in the site plan of the petitioner.

Let the matter be listed on 21st August, 2026.

In the meanwhile, the respondent-Railways is restrained from raising any construction in front of Plot No.C-27 situated in Raghunandan Enclave-D, Village Nanakpura, Tehsil-Sanganer, District-Jaipur, owned and possessed by the petitioner.

(ANAND SHARMA),J